

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A.No.423/95

Friday, this the 26th day of July, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M Geethakumari,
Part-time Sweeper,
Arinalloor.P.O.
Kollam District.

- Applicant

By Advocate Mr OV Radhakrishnan

Vs

1. Sub Divisional Inspector of Post Offices, Karunagappally Sub Division, Karunagappally.
2. Senior Superintendent of Post Offices, Kollam Division, Kollam.

- Respondents

By Advocate Mr KS Bahuleyan for Mr TPM Ibrahim Khan, Senior Central Government Standing Counsel

The application having been heard on 26.7.96 the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who was provisionally appointed as Sweeper/ Scavenger under A-1 order, seeks a direction to consider her candidature for appointment as Extra Departmental Stamp Vendor, Thevalakkara. Her request was rejected on the ground that she

was only a part-time casual labourer. The department has since decided that part-time casual labourers are also eligible to be considered for appointment as Extra Departmental Agents. Case of applicant must therefore be considered. Another person has been selected and appointed in the meanwhile, pending consideration of the Original Application. We had made it clear by our order dated 3.4.95 that:

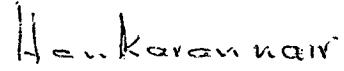
"Selection, if any, made will be subject to the result of the Original Application."

Case of applicant and the selected candidate will be considered on the basis of comparative merits and appointment will be made.

2. Application is allowed as aforesaid. Parties will suffer their costs.

Dated, the 26th July, 1996.


PV VENKATA KRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

trs/267

List of Annexure

Annexure A1:- True copy of the order No.50/Arinallur/
Sweeper dated 29-11-93 of the 1st respondent.